

Strike by petroleum employees

†2528. SHRI MAHENDRA MOHAN:

SHRI N.K. SINGH:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government's plan to bring a legislation to make it illegal for petroleum employees to go on strike has been turned down by the Ministry of Law and Justice;

(b) if so, the details thereof;

(c) the details of exact losses suffered by various State-owned oil companies due to strikes etc., in the recent past; and

(d) the strategy to be adopted to ensure that the employees of oil companies do not go on strikes, etc. in future?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) The Ministry of Law and Justice has advised the Ministry of Petroleum and Natural Gas to obtain the views of Ministry of Labour.

(c) The estimated loss as reported by the Oil PSUs is Rs .459.67 Crores.

(d) As a preventive strategy, the oil sector PSUs have formulated several proactive interventions, such as, strengthening the consultative approach for prompt resolution of disputes, regular deliberations with the employees collectives, delineating the roles and responsibilities of Officers Association as well as Management for resolving all employees' and welfare related issues, disputes and grievances through process of mutual and constructive dialogue at appropriate level in the company, introduction of Code of Conduct for employees collectives, stricter enforcement of disciplinary rules, inclusion of "Service in any Oilfield" as a "Public Utility Service" by amendment of Section 2(n) of the Industrial Disputes Act, 1947, etc.

Expert Committee on price fixation of petroleum products

†2529. SHRI RAJ MOHINDER SINGH MAJITHA:

SHRI RAVI SHANKAR PRASAD:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Government has decided to constitute a new expert committee for policy making on fixation of consumer sale prices of petroleum products in the country;

(b) if so, the details thereof;

(c) the reasons for the above decision and whether a committee along the same line was constituted in past years; and

(d) if so, the time when such committees were constituted and the time by when the new price fixation policy would be made?

†Original notice of the question was received in Hindi.